

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

A.No. 119 of 2013

Dated: 09th December, 2015

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. Munikrishnaiah, Technical Member**

In the matter of:-

**Chhattisgarh State Power Distribution Co. Ltd. Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Ms Swapna Srivastava and
Ms. Anushka Arora

Counsel for the Respondent(s) : Mr. S. Alagesan for
Mr. M.S. Ramalingam for R.No.1
Mr. Swesham Chauhan for R.No.2 & 3
Ms. Swapna Seshadri and Mr. Ishaan
Mukherjee for Power Grid

ORDER

Ms. Suparna Srivastava, learned counsel for the appellant submits that the appellant, namely, Chhattisgarh State Power Distribution Co. Ltd., challenged the termination of its transmission license before the Central Commission by filing Petition No.6/MP/2014 and the said petition has been dismissed on merits by the Central Commission vide order dated 09.12.2015.

In the present appeal, the transmission charges have been challenged which requires consideration on merits, hence this matter for arguments of the parties on **12th February, 2016.**

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**